

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 65/2001 in OA 1718/97

DATE OF ORDER : 3.7.2001

Between:-

1. A.Viswanatham
2. MD Yaseen
3. M.Narayana Rao

...Applicants

And

Comm.N.S.Rao,
Commanding Officer,
B.V.Yard, Visakhapatnam,

(Other respondents are not necessary
parties in this Contempt)

...Respondent

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Counsel for the Applicants : Shri P.B.Vijay Kumar

Counsel for the Respondent : Shri J.R.Gopala Rao, Addl.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI V.RAJAGOPALA REDDY : VICE-CHAIRMAN

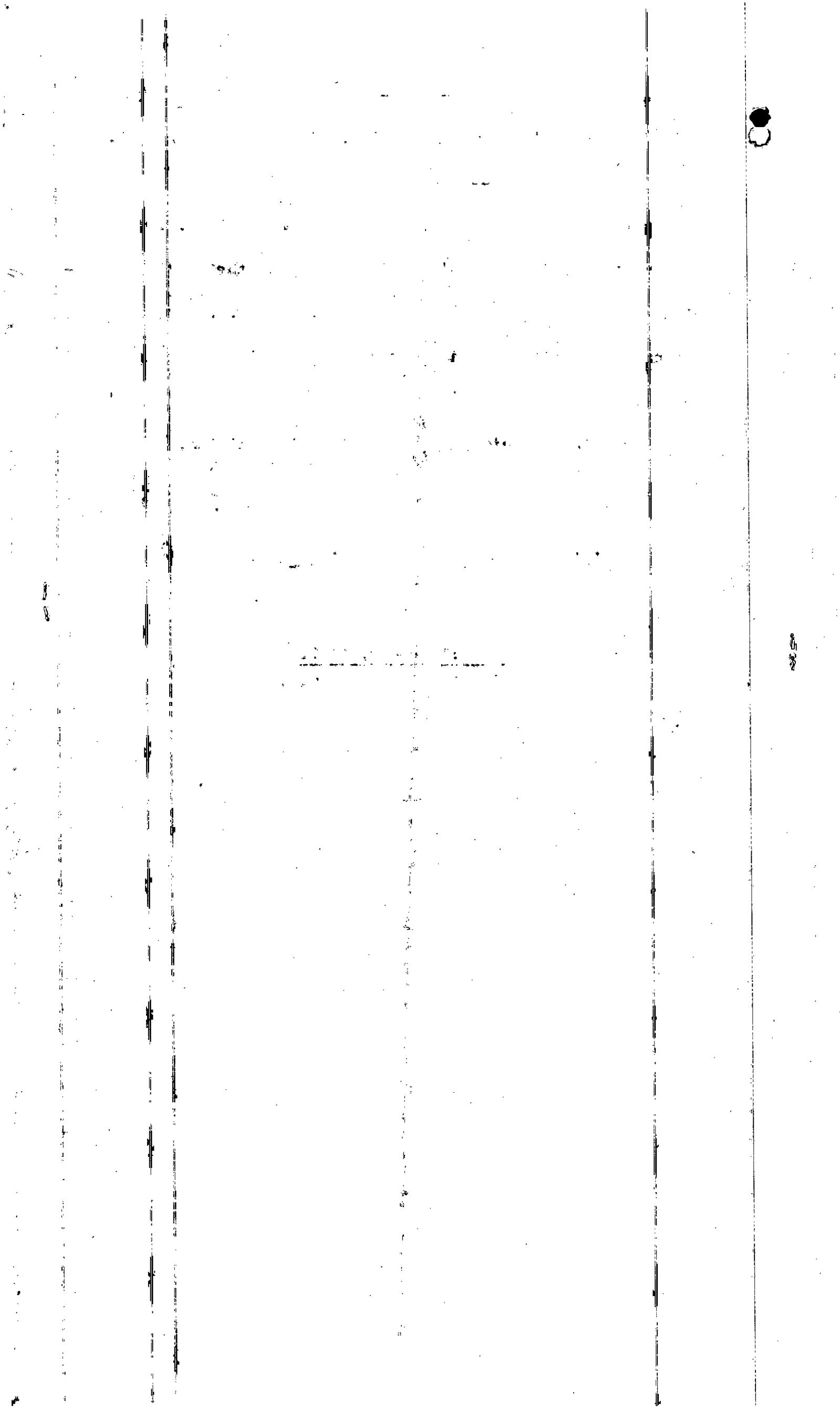
THE HON'BLE SHRI M.V.NATARAJAN : MEMBER (A)

(Order per Hon'ble Justice Shri V.Rajagopala Reddy, ^{V.C})

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QV

...2.



(Order per Hon'ble Justice Shri V.Rajagopala Reddy, VC).

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It is stated that the order out of which this C.P.arises was questioned in the Hon'ble High Court and an interim suspension has been passed by the High Court. The C.P.therefore is adjourned sine die with ~~as~~ liberty to the petitioner to revive the CP subject to the orders that may be passed by the Hon'ble High Court in the stay petition or in Writ Petition.

~~M. V. NATARAJAN~~
(M. V. NATARAJAN)
Member (A)

~~V. RAJAGOPALA REDDY~~
(V. RAJAGOPALA REDDY)
Vice-Chairman

Dated: 3rd July, 2001.
Dictated in Open Court.

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